

(b) if so, whether the machineries were imported and supplied to Government;

(c) if not, when the machineries were sold; and

(d) whether the machineries were sold with Government permission?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) No import licence for Rs. 25 lakhs has been issued to any firm in Calcutta for import of concrete mixer machinery from abroad for supply to the Government of India for the Second Five Year Plan.

(b) to (d). Do not arise. It may, however, be mentioned for the information of the Hon'ble Members that a firm in Calcutta were granted Actual User import licences for Rs. 4,35,200 during the licensing periods April—September, 1959 and October 1959—March 1960 for import of Petrol/Kerosene engines which were to be used as prime movers in the assembly of concrete mixers. In April 1960, a complaint was received alleging that the firm had sold some of the engines to another party. This complaint was investigated by the Special Police Establishment who reported that the allegation could not be established. The case was, therefore, treated as closed.

State Trading Corporation

3794. Shri Shree Narayan Das: Will the Minister of Commerce and Industry be pleased to state the results achieved by the State Trading Corporation who were negotiating with some of the trading companies in Europe with a view to stepping up our exports in West European countries?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): The State Trading Corporation has concluded arrangements for link trade

with trading houses in Switzerland, France, West Germany, Austria, Belgium, Sweden, Finland, Tunisia and Jordan. The total value of such trade envisaged under these Agreements is Rs. 20 crores either way. Some of these Agreements have been concluded only recently and as such it is not possible to assess the contribution of these arrangements to our export trade. The actual volume of exports that have taken place under these deals as on date is of the order of Rs. 7 crores only.

जिला गंगानगर (राजस्थान) में विस्थापित हरिजन परिवार

३७६५. श्री य० ला० बाबूबाल : क्या निर्माण, आवास और संभरण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान के जिला गंगानगर में श्री खीबराराम ग्रुप के लगभग पचत्तर हरिजन विस्थापित परिवारों को भूमि वितरित की गई थी परन्तु अभी तक कब्जा नहीं आदिमियों को नहीं मिला है ;

(ख) क्या यह भी सच है कि उनके बदले में दूसरी भूमि दे दी गई है और पहले की भूमि फरजी आदिमियों के नाम लिख दी गई है ; और

(ग) यदि हाँ, तो इस सम्बन्ध में क्या कार्यवाही करने का विचार है ?

निर्माण, आवास और संभरण मंत्री (श्री मेहर चंद खन्ना) : (क) जिला गंगानगर तहसील राय-सिंह नगर में श्री खीबराराम ग्रुप के १३२ हरिजन परिवारों को कुछ भूमि जो कि राजस्थान सरकार की है वितरित की गई थी। इन सभी परिवारों को वास्तव में कब्जा दे दिया गया था। किन्तु सूची में ५५ परिवार जाली थे और कुछ जाली व्यक्तियों ने पररूपधारण करके भूमि का कब्जा ले लिया।

(ख) और (ग) ५५ परिवारों को दी गई भूमि की काश्त अप्राधिकृत व्यक्तियों द्वारा की जा रही है और इस विषय में राजस्थान सरकार उन व्यक्तियों के विरुद्ध उचित कार्यवाही कर रही है।

शराब के आयात के लाइसेंस

३७६६. श्री प० ला० बाबूबाल : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि जन १९५५ से १९६१ तक कितने लोगों को विदेशी शराब आयात करने के लाइसेंस दिये गये ?

वाणिज्य तथा उद्योग मंत्रालय में अन्तर्राष्ट्रीय व्यापार मंत्री (श्री मनुभाई शाह) : जनवरी, १९५५ से मार्च, १९६२ तक की अवधि में विदेशी शराबों का आयात करने के लिए पुराने आयातकों, होटलों, कैफे तथा क्लबों के ७,०२५ लाइसेंस दिये गये हैं।

Teracycline

3797. **Shri Sudobh Hansda:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) the present requirement of teracycline in our country;

(b) what percentage of this is manufactured in our country;

(c) in which factories the medicine is manufactured;

(d) whether it is manufactured in different factories; and

(e) how Government ensure maintenance of its standard and quality?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) The Development Council for Drugs and Pharmaceuticals have surveyed the requirements of various essential drugs in the country and drew up targets for production in the Third Five-Year Plan period. The targets fixed for

group of tetracyclines for the Third Plan period is .50 tonnes per annum.

(b) The present licensed capacity will meet the entire requirements of the country.

(c) and (d). The following units have been licensed for the manufacture of tetracyclines:—

Name of the Firm	Licensed capacity per annum in tonnes
1. Antibiotics Plant, Rishikesh	120
2. Synbiotics Ltd., Ahmedabad	3
3. Lederle Laboratories Ltd., Bombay (factory at Bulsar)	10
4. P zers Private Ltd., Chandigarh	5
5. Hindustan Antibiotics Ltd., Pimpri	1.5
TOTAL	139.5

The last three units have recently commenced production.

(e) As far as product standards, quality and genuineness of drug manufacture are concerned, they are controlled under the Drugs Act and Rules by the Drugs Controller in each State.

Biri Companies in Singhbhum Bihar

3798. **Shri H. C. Soy:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether it is a fact that biri companies in Singhbhum, Bihar deduct number of biris produced by the biri makers, on the ground that biris deducted are of poor quality but are not destroyed and are mixed back with good ones;

(b) whether minor children are also employed in biri-making and they are prevented from going to school; and